

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

OPEN COURT

Dated: This the 13th day of SEPTEMBER 2005.

Review Application No. 38 of 2005
Original Application No. 460 of 1999.

Hon'ble Mr. D.R. Tiwari, Member (A)
Hon'ble Mr. K.B.S. Rajan, Member (J)

Lallan Singh, S/o Shiv Shankar Singh,
R/o Village Malaka, Post Garanpur,
Tehsil Phoolpur,
Allahabad.

.....Applicant

By Adv: Sri D.P. Singh

V E R S U S

Union of India & Others

.....Respondents

By Adv: NIL

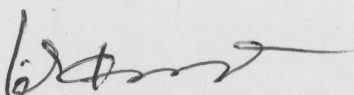
O R D E R

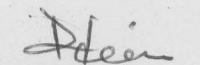
By D.R. Tiwari, AM

Sri D.S. Parmar brief holder of Sri D.P. Singh
learned counsel for the applicant.

2. The instant Review Application has been filed
for Review of the order dated 02.03.2005 passed in
OA No. 460 of 1999.

3. Having heard the learned counsel for the Review
applicant at length, we do not find any error
apparent on the face of record. The settled legal
position is that Review is not an appeal in
disguise. The attempt of the applicant is to
reargue the case which is not permissible as such
the Review Application is rejected.


Member (J)


Member (A)

/pc/